

Constitution of Benches at Lucknow Bench of the Court with effect from 6th of January, 2015

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| 1 | <p>Hon. Imtiyaz Murtaza, J. Hon. Ritu Raj Awasthi, J. <u>(Court no.1)</u></p> <p>Hon. Imtiyaz Murtaza, J. <u>(On Friday at 3.00 p.m.)</u></p> | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Public interest litigation including environmental matters; ii. Criminal writs; iii. Writs relating to tolls on river bridges in Uttar Pradesh; iv. Appeals arising from POTA; v. Criminal revisions; vi. Applications for leave under section 378(4) Cr.P.C.; vii. Criminal contempt; viii. Writs relating to disputes of street vendors/hawkers/Implementation of 2009 policy; ix. Habeas Corpus writs; x. Cases relating to NRHM scam; xi. Government criminal appeals; xii. Criminal appeals including criminal appeals under Section 376 I.P.C. On priority basis; xiii. Capital sentence cases for orders admission and hearing including bunch cases. <p>i. Applications for expedited hearing.</p> |
| 2 | <p>Hon. Rajes Kumar, J. Hon. Ashok Pal Singh, J. <u>(Court no.4)</u></p> | <p>Fresh and listed</p> <ul style="list-style-type: none"> i. Service writs including those of judicial officers and employees of High Court for orders, admission and hearing including bunch cases. |
| 3 | <p>Hon. Devi Prasad Singh, J. Hon. Ajai Lamba, J. <u>(Court no.2)</u></p> | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. First appeals from orders; ii. First appeals; iii. Family court appeals for orders, admission and hearing including bunch cases.; iv. Listed Miscellaneous writs upto 31 December 2008; v. Listed All tax writs, including recovery of tax, appeals and applications relating to direct and indirect tax matters upto 31 December 2010; for orders, admission and hearing including bunch cases. |
| 4 | <p>Hon. Dinesh Maheshwari, J. Hon. A.R. Masoodi, J. <u>(Court no.7)</u></p> | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Special appeals; ii. Contempt appeals; iii. Writs arising out of proceedings under section 29 of State Financial Corporation Act; iv. Cases where the vires of Central or State Legislation is challenged; for orders, admission and hearing including bunch cases. |

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| 5 | Hon. Rajiv Sharma, J. Hon. Rakesh Srivastava, J. (Court no.24) | Fresh and listed: i. Miscellaneous writs from 1 January 2009; ii. Writs relating to mines and minerals; iii. Writs relating to land acquisition; iv. Applications under Article 228 of the Constitution of India; v. All tax writs, including recovery of tax, appeals and applications relating to direct and indirect tax matters from 1 January 2011; for orders, admission and hearing including bunch cases. |
| 6 | Hon. S.S. Chauhan, J. (Court no.22) | Fresh and listed: i. Writs relating to consolidation; ii. Writs relating to U.P.Z.A. and L.R. Act; iii. Writs relating to Land Revenue Act; iv. Writs arising out of orders passed by Board of revenue; v. Ceiling of land for orders, admission and hearing including bunch cases. |
| 7 | Hon. Pankaj Mithal, J. (Court no.23) | Fresh and listed: i. Service writs other than those relating to Government service from 1 January 2014; ii. Writs relating to tax, excise and central taxation; iii. Matters under section 11 of Arbitration and Conciliation Act, 1996; iv. Oldest service writs irrespective of the year for orders, admission and hearing including bunch cases |
| 8 | Hon. Shabihul Hasnain, J. (Court no.6) | Fresh and listed: i. Habeas Corpus writs; ii. Matters under section 407 Cr.P.C. for orders, admission and hearing including bunch Cases; iii. Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 2006 to 31 December 2010 and criminal appeals in which accused persons are in custody for hearing/ final hearing including bunch cases. |
| 9 | Hon. Ashwani Kumar Singh, J. (Court no.29) | Fresh and listed: i. Criminal appeals including bail for orders, admission and hearing including bunch cases; ii. Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis upto 31 December 2000 and from 1 January 2013 for hearing; iii. Listed criminal appeals against acquittal in complaint cases and criminal appeals related to punishment upto two years upto 31 December 2011 for hearing. |

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| 10 | Hon. Devendra Kumar Arora, J. <u>(Court no.20)</u> | Fresh and listed: i. Service writs relating to Government Service from 1 January 2014; ii. Service writs of employees of High Court and District Judiciary; iii. Listed miscellaneous writs (except miscellaneous writs relating to education and society matters) upto 31 December 2011; iv. Oldest service writs irrespective of the year for orders, admission and hearing including bunch cases. |
| 11 | Hon. Anil Kumar, J. <u>(Court no.18)</u> | Fresh and listed: i. First appeals; ii. First appeals from orders; iii. Civil revisions; iv. Small Cause Courts revisions; v. All civil matters cognizable by Single Judge; vi. Matters under Article 227 of Constitution of India; vii. Oldest service writs irrespective of the year for orders, admission and hearing including bunch cases |
| 12 | Hon. S.V.S. Rathore, J. <u>(Court no.28)</u> | i. Major bail applications (i.e. bail applications under sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C); ii. Matters under section 378 Cr.P.C.; iii. Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 2001 to 31 December 2005 for hearing. iv. Criminal appeals against acquittal in complaint cases from 1 January 2012 for orders, admission and hearing/ final hearing including bunch cases. |
| 13 | Hon. D.K. Upadhyaya, J. <u>(Court no.10)</u> | Fresh and listed: i. Civil contempt matters; ii. Miscellaneous writs (except miscellaneous writs relating to education and society matters) from 1 January 2012; iii. Listed service writs (except service writs of employees of High Court and District Judiciary) from 1 January 2011 to 31 December 2013; iv. Oldest service writs irrespective of the year for orders, admission and hearing including bunch cases |

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| 14 | Hon. Vishnu Chandra Gupta, J. (Court no.21) | Fresh and listed: i. Applications under section 482 &483 Cr.P.C., criminal revisions and criminal writs from 1 January 2014; ii. On priority basis starting from the oldest cases under section 482 Cr.P.C. relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing including bunch cases. |
| 15 | Hon. Arvind Kumar Tripathi-II, J. (Court no.12) | Listed service writs (except service writs of employees of High Court and District Judiciary) upto 31 December 2005; |
| 16 | Hon. A.N. Mittal, J. (Court no.25) | Fresh and listed: i. Minor bail applications (except under sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C) for orders, admission and hearing. ii. Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 2011 to 31 December 2012 for hearing. iii. Criminal appeals related to punishment upto two years from 1 January 2012 for orders, admission and hearing including bunch cases. |
| 17 | Hon. Mahendra Dayal, J. (Court no.15) | Fresh and listed: i. Rent control writs; ii. Second appeals for orders, admission and hearing including bunch cases. |
| 18 | Hon. B.K. Srivastava-II, J. (Court no.9) | Fresh and listed: i. Bail applications relating to offences under Sections 304B, 354, 354-A, 354-B, 354-C, 354-D, 498 A I.P.C. and Section 3/4 of the Dowry Prohibition Act, other than major and minor bail applications assigned to other court; ii. Listed Applications under section 482 &483 Cr.P.C., criminal revisions and criminal writs upto 31 December 2013; iii. On priority basis starting from the oldest criminal writs and criminal revisions relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing. |

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| 19 | Hon. Rajan Roy, J. <u>(Court no.3)</u> | Fresh and listed: i. Miscellaneous writs relating to education and society matters; ii. Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956; iii. Testamentary cases; iv. Matters under all labour law enactments; v. Listed service writs (except service writs of employees of High Court and District Judiciary) from 1 January 2006 to 31 December 2010 for orders, admission and hearing including bunch cases. |
| The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation. | | |

CHIEF JUSTICE
23.12.2014